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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2937/2003

This the 5th day of December, 2003

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Mal Singh Rawat
S/o Late Sh. Praveen Singh
C/o Inder Singh
Quarter No.1 & 2 Supreme Court Compound,
Tilak Marg, New Delhi.

(By Advocate: Mrs. Rani Chhabra)

Versus

1. Union of India,
Ministry of Civil Aviation,
Rajiv Gandhi Bhavan,
New Delhi-3.
2. Air Hq. VB, New Delhi
Air HQ, Eastern Air Command AIF
C/o 99APO.
3. CGO(A)(O)
through Headquarters,
Eastern Air Command (U), AF
C/o 99 APO.

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By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking appointment on
compassionate grounds.

2. Facts in brief are that applicant's father Sh. Parveen Singh was working with respondents and expired on 6.8.79 while in service at Civil Hospital at Shilong leaving behind the following legal heirs which included three minor children and wife of the deceased. Applicant stated to have attained majority now and after completing his graduation in the year 1994 also registered himself with the Employment Exchange. He also made an application to Commanding Officer, Eastern Air Command with a request that since the income of the family is inadequate to maintain the family and the elder brother of

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the applicant who had become of 27 years of age was still unemployed, so applicant may be provided appointment on compassionate grounds.

3. I have heard the learned counsel for the applicant. Applicant has asked for appointment only on compassionate grounds.

4. The scheme with regard to providing a job on compassionate grounds has been framed with a sole background that immediately at the time of death of an employee some time the conditions of the family left behind by the Govt. employee deteriorates to the extent that it becomes a difficult question for survival of the family when they lose their only bread earner.

5. The scheme also provides that the same has been framed with a view to provide some relief in the shape of compassionate appointment to one of the family members so that the family made tie over the immediate financial crisis.

6. In this case I may mention that according to the facts brought on record by the applicant father of the applicant had expired some time in the year 1979 and now almost quarter of a century has passed so it cannot be expected that the family is in some penury condition which needs to tie over the immediate financial crisis which had fallen upon the family at the time of death of father of the applicant. Thus, the facts on record do not satisfy even the basic object of the scheme for grant of compassionate appointment. In this regard, I may also refer to a judgment reported in 2001 (1) AISLJ (SC) 418 Sanjay Kumar vs. State of Bihar and others.

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7. I find the OA is without any merits and the same is dismissed in limine.



(KULDIP SINGH)
Member (J)

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